

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 2.30 PM ON 12.09.2019

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/639/2019

PETITION NUMBER : IBA/211/2019

NAME OF THE PETITIONER(S) : ANIL KUMAR KICHA (IRP)  
(SANGAMAM CHIT FUNDS PVT LTD)

NAME OF THE RESPONDENT(S) :

UNDER SECTION : SEC 19(2) OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Shruti Kohia

Anil Kumar Kicha  
RP

Shruti Kohia

S. PARIVIBAN

V. RAJKUMAR

S. Pariviban  
R

ORDER

The Resolution Professional is present. One of the Suspended Directors viz., Mr. Parthiban is present. At this stage, an Auditor viz., Mr. V. Rajkumar is present and submitted that he has all the record for the year 2018-2019 and he is in the process of finalizing the audit, which shall be completed within 10 days and the record along with the audit report shall be handed over to the Resolution Professional on or before next date of hearing.

It has been submitted by the Suspended Director present in the Court that for the year 2017-2018 the record is with the Auditor viz., Mr. Senthilnathan. Therefore, the Suspended Director is directed to provide the detailed address of the Auditor to the **Registry. The Registry** is directed to issue notice to the Auditor viz., Mr. Senthilnathan for his personal appearance before this Bench on next date of hearing.

The Resolution Professional will obtain certified copy of this order and send to the Auditor viz., Mr. Senthilnathan for his information and compliance.

Put up on **23.09.2019 at 10.30 A.M.**

  
**(CH. MOHD SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

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